

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 325

IA-5182/2021, IA-2678/2021, IA-2966/2022

IN

IB-480(ND)/2020

IN THE MATTER OF:

M/s. Salasar Builders

.... Petitioner/Applicant

Vs.

Rangraj Properties Pvt. Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the CoC : Mr. Karan Gandhi, Mr. Sikhar Tiwari, Advs.

ORDER

IB-480(ND)/2020

This Application has been filed by M/s. Salasar Builders, the Operational Creditor. The CIRP was initiated by this Adjudicating Authority vide order dated 04.02.2021 against M/s. Rangraj Properties Pvt. Ltd., the Corporate Debtor and one Mr. Sailesh Dayal was appointed as IRP who was subsequently confirmed as Resolution Professional. IA-2802/2022 was filed for replacement of Mr. Sailesh Dayal with Shri Jay Prakash Rawat having Registration No. IBBI/IPA001/IP-P-01969/2020-2021/13039 as the Resolution Professional vide order dated 04.04.2024. The said application was withdrawn in view of the fact that Jay Prakash Rawat withdrew the consent for being the Resolution Professional. Thus a peculiar situation has arisen in as much as the present CIRP proceeding has been going on without a Resolution Professional. We therefore deem it appropriate to appoint CA

Archana Singhal having Registration No. IBBI/IPA-001/IPP-02036/2020-2021/13116 as the Resolution Professional to carry on the CIRP of the Corporate Debtor, from the panel of RPs issued by the IBBI.

The Court Officer shall issue E-notice to the newly appointed Resolution Professional, along with a copy of the order.

List the matter **on 14.08.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**